IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1796 of 2021

Sunny Mukhi @ Sher … Petitioner

Versus

The State of Jharkhand … Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. J.N. Upadhyay, Advocate
For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.

Order No.03 Dated- 10.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit annexing therewith copy of the demand draft of Rs.10,000/- drawn in favour of the informant.

List this case after filing of the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/